

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:41
ANSWERED ON:21.07.2003
CHILD LABOUR WELFARE PROJECT
RAM SHAKAL

Will the Minister of LABOUR be pleased to state:

(a) whether the Government have asked the State Governments to furnish details regarding work done under the child labour welfare projects as the same has been very dismal; and

(b) if so, the reaction of the State Governments thereto?

Answer

MINISTER OF STATE FOR LABOUR AND PARLIAMENTARY AFFAIRS (SHRI SANTOSH GANGWAR)

(a) & (b): The Government of India has been implementing two schemes for the benefit of children withdrawn from work, namely, the Scheme of National Child Labour Projects (NCLPs) and the Scheme of Grants-in-aid (GIA) to Voluntary Organisations.

Under the Scheme of National Child Labour Projects, funds are being released to the National Child Labour Project Societies set up at the district level under the chairpersonship of the District Collector. The Project Societies are furnishing periodical reports to the centre on the progress made by them. The State Governments are required to submit Utilization Certificate regularly giving details of the work done. The GIA Scheme provides for release of funds to the Voluntary Organisations on receipt of periodical reports and inspections by the officials of the State/Central Government.